

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III (SPECIAL BENCH)**

**ITEM No. 316**

IA-1926/2023, IA-185/2023, IA-2653/2021, IA-2587/2021, IA-2636/2021

**In**

**IB-34(ND)/2020**

**IN THE MATTER OF:**

Amit Singla	....	Petitioner/Applicant
Vs.		
Indiglobal Tradelinks Pvt. Ltd.	....	Respondent

**Order under Section 9 of the Insolvency and Bankruptcy Code, 2016**

**Order delivered on 10.05.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For Applicant	:	Mr. Shreyas Mehrotra, Mr. Manish Kumar Mishra, Mr. Harshul Mehta, Advs.
For the CoC	:	Mr. Shreyas Mehrotra, Mr. Manish Kumar Mishra & Mr. Harshul Mehta, Advs.
For the Respondent	:	Mr. Abhishek Anand, Mr. Abhishek Sinha, Advs. For R-5 in IA-2587/2021
For the RP	:	Mr. Mohd Nazim Khan, RP in Person

**ORDER**

Due to paucity of time, the matter is adjourned to  
**07.06.2024.**

-Sd-

**(RAHUL BHATNAGAR)**  
**MEMBER (TECHNICAL)**

Ajay